Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 12.04.2012

The meeting No.01/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 12.04.2012 in Room No.4 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset, the Minutes of NC-V Meeting No.48/AM-12 dated 15.03.2012 were ratified. The agenda for meeting No.01/AM-13 dated 12.04.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

: 1/84-ALC3/2012 MEETING DATE: 12.04.2012 MEETING NUMBER

Case No.:8/31/85-ALC3/2011	Party Name: INDIAN HAIR	Meet No/Date:1/84-ALC3/2012	Status:
	INDUSTRIES PVT LTD	12.04.2012	Approved

11 11	Decision:	The Committee considered	.1			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technic present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-						
 	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
	1.	Human hair processed	3800 Kgs.	Human hair unprocessed with 5% impurities	3990 Kgs. (including 5% wastage)	

	Party Name: MADURA COATS PRIVATE LIMITED,		Status: Approved			
HQ File :01/84/050/00005/AM13/		Lic.No/Date:3510037426 08.02.2012				
Decision: The Committee considered	ision: The Committee considered the case as per agenda alongwith other relevant papers and went through the					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

P-020110	soons in the third was to find the first the first to the first the second in this case as detailed a circ first								
S.	Export Product	Export	Import item	Quantity allowed					
No.		Quantity							
1.	Polyester/Polyester Corespun	9,00,000	Polyester Filament Yarn	5,45,400 Kgs.					
	Yarn/Sewing Thread 60/40	Kgs.		(including 1%					
	(Made out of 60% Polyester			wastage)					
	Filament Yarn+40% Polyester		Polyester Staple Fibre	3,78,000 Kgs.					

Staple Fibre Blend)	(including 5%
	wastage)
The R.A. shall be advised to take necessary a	ction subject to compliance of other usual conditions.

Case No.:11	/1/84-ALC3/2012	Party 1	Name: PLASTE	NE INDIA LIMITED Meet N 12.04.2	No/Date:1/84-ALC3/2012 012	Status: Approved
HQ File :01/	/84/050/00011/AM13/	RLA F	File :37/24/040/00	0003/AM12/ Lic.No 09.02.2	/Date:3710001810 012	
Decision: The Committee considered submitted in this case. Accordingly, Compresent in the meeting decided to ratify			ttee after delib	perations in consultation v	ith representatives of tec	•
S.No.	Export Product		Export Quantity	Import item	Quantity allowed	
1.	Flexible Intermediate Containers Actual content of raw manufacturing of PP Yang stitching)-25 MT, PP Granufacturing of National PP Granufacturing of Nationa	rics – es (for rn for anules	500 MT	Polypropylene wove fabrics PP Granules (for manufacturing of Pryarn for stitching) PP Granules (for manufacturing of Narrow	or 26.250 MT (@ P 1.05 MT/ MT content in export product. or 89.250 MT(@	

Case No.:2/1/84-ALC3/2012	Party Name: MEENAKSHI INDIA LTD	Meet No/Date:1/84-ALC3/2012	Status:
		12.04.2012	Deferred

4	H	Q File :0	1/84/05		2/AM13/		RLA	File: 04/24/040/00313/AM12/	Lic.No. 21.02.2	/Date:	0410133972	Defer 1 10.05.2	Date: 2012
ll l		• •		~		• •						 	

|| Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

5			Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Deferred
		HQ File :01/84/050/00003/AM13/		II I	Defer Date: 10.05.2012
	- 1	Decision: The Committee considered DC(MSME) for their examination and	1 0		ll.

	Case No.:8/1/84-ALC3/2012	Party Name: A.S. MARIMUTHU	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Rejected					
	HQ File :01/84/050/00008/AM13/		Lic.No/Date:3510037704 28.02.2012	Reject					
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the technical literature, supplier's recipe, justification note and flow chart of the export product to consider the proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.								
- 11	RLA may take suitable conseque	ennal action accordingly							

	Case No.:1/1/84-ALC3/2012	Party Name: SRF LIMITED	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Deferred
 _7	HQ File :01/84/050/00001/AM13/			Defer Date: 19.04.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant

firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 19.04.2012.

Case No.:4/1/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Approved
HQ File :01/84/050/00004/AM13/		Lic.No/Date:0510319554 06.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls dress made of 100%	9450 Nos.	100% Cotton printed	18,427 Sq. meter
	Cotton printed woven		woven fabric, GSM-	(@ 1.95 sq.
	fabric, GSM-118+/-10%		118+/-10%	meter per piece)
	(Style No.			
	180552/763164)			
2.	Infants dress made of	3010 Nos.	100% Cotton printed	4003 Sq. meter
	100% Cotton printed		woven fabric, GSM-	(@ 1.33 sq.
	woven fabric, GSM-		118+/-10%	meter per piece)
	118+/-10% (Style No.			
	180552/763164)			

The GSM should match in both import and export.

	II I	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Deferred
9	HQ File :01/84/050/00012/AM13/			Defer Date: 10.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

	Case No.:14		ırty Name: VSSM ΓD.,	- 11	Meet No/ 12.04.2012	/Date:1/84-ALC3/2012 2	- 11	Status: Approved
	HQ File :01/	84/050/00014/AM13/	LA File :04/24/040		Lic.No/Da 06.03.2012	ate:0410134440 2		
	submitted	The Committee considered the in this case. Accordingly, Conthe meeting decided to ratify the	mmittee after d	eliberations in consulta	ation wit	th representatives of		- I
10	S.No.	Export Product	Export Quantity	Import item		Quantity allowed		
	1.	100% Acrylic webbing leather belt with brass zipper and metal buckle (Width	Nos.	Spring snap button be made nickel plated logo		4500 Gross		
		1.75 inches to 3 inches)		100% Acrylic web (Width 1.75 inches inches)	\sim 1	1,43,880 meter		

		10.04.0010	Status: Deferred
HQ File :01/84/050/00006/AM13/	RLA File :50/24/040/00024/AM12/	Lic.No/Date:5010001239	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

Case No.:10/1/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Approved
HQ File :01/84/050/00010/AM13/		Lic.No/Date:0510319787 07.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies shirt dress made of	4000 Nos.	97% Cotton 3% Elastane	9600 Sq. meter
	97% Cotton 3% Elastane		dyed fabric, GSM-120	(@ 2.4 sq. meter
	dyed fabric, GSM-120		(Tolerance + or - 10%)	per piece)
	(Tolerance + or - 10%) (Style			
	No. RM8 7620029)			
2.	Ladies shirt dress made of	4500 Nos.	97% Cotton 3% Elastane	10,485 Sq. meter
	97% Cotton 3% Elastane		dyed fabric, GSM-120	(@ 2.33 sq. meter
	printed fabric, GSM-120		(Tolerance + or - 10%)	per piece)
	(Tolerance + or - 10%) (Style			
	No. RM8 7620032)			
3.	Ladies shirt dress made of	6650 Nos.	99% Cotton 1% Elastane	15,960 Sq. meter
	99% Cotton 1% Elastane		dyed fabric, GSM-120	(@ 2.4 sq. meter
	dyed fabric, GSM-120		(Tolerance + or - 10%)	per piece)
	(Tolerance + or - 10%) (Style		,	
	No. RM8 7620033)			

12

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/1/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Approved
HQ File :01/84/050/00009/AM13/	RLA File :05/24/040/00446/AM12/	Lic.No/Date:0510319985 13.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

- 11	P	and minoriting distributed to making that i			
,	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Ladies top made of 100%	47,250	100% Polyester printed	59,062.500 Sq.
		Polyester printed fabric,	Nos.	fabric, GSM-52	meter (@ 1.25 sq.
		GSM-52 (Tolerance + or -		(Tolerance + or - 10%)	meter per piece)
		10%) (Style No. 00288843)		, in the second	_ _ .

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/1/84-ALC3/2012	1.0 0.4 0.010	Status: Approved
HQ File :01/84/050/00007/AM13/	Lic.No/Date:0510320620 21.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cotton Buds/Cotton Swabs	34,30,68,000	Polypropylene	57,635 Kgs.
	having net weight of	Nos.	Homopolymer (for	(including 5%

	"Polypropylene	sticks)	wastage)
11 111 1	Homopolymer (for sticks)"-	Polypropylene	As per packing
	54,890.476 Kgs. and	Homopolymer (for	policy (with 5%
	packed in containers made	packing)	wastage)
	of "Polypropylene"	Paper labels	Net to net with
	Homopolymer (for packing)"		accountability
	having net weight-		clause.
	49,760.000 Kgs.		

	Case No.:13/1/84-ALC3/2012 Part		Party Name: RICHA		CO Meet No/ 12.04.2012		012	Status: Approved
	HQ File :01/84/050/00013/AM13/		RLA File :05/24/040/0	File :05/24/040/00467/AM12/ Lic.No/D 21.03.201		Pate:0510320641		
		The Committee considered	_	•		* *		<u> </u>
	submitted	submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities						
	present in the meeting decided to ratify the		the Advance Author	orization issued in this	case as	detailed below:-		
15	S.No.	Export Product	Export	Import item		Quantity allow	ed	
			Quantity					
	1.	Ladies blouse with lace pa	tch 5850 Nos.	100% Linen dyed	woven	17,959.500	Sq.	
		made of 100% Linen dy	ved	fabric, GSM-92+/-	10%	meter (@ 3.07	' sq.	
		woven fabric, GSM-92	+/_			meter per piece	e)	
		10%, (Style No. IJ203783))					
	The GSM	The GSM should match in both import and export.						
	The R.A. s	shall be advised to take neces	sary action subject	t to compliance of otl	her usual	conditions.		

		Party Name: RENFRO INDIA PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Rejected			
	HQ File :01/84/050/00427/AM12/						
16	product does not have nylon, polyest	ter or its combination as indicated in t including the description of import iter reject the case.	the import item (s) details. There	efore, the word			

MANUAL AGENDA CASES

(17)

Case No.01	M/s Richa & Co., New Delhi		
NC 01/AM-13, dt.12.04.2012	File No.01/84/50/338/AM-11/DES-V		
Re-fixation of input output norms against Advance Authorization No. 0510278879 dated 08.12.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

(18)

Case No.02	M/s Richa Global Exports Pvt. Ltd., New Delhi		
NC 01/AM-13, dt.12.04.2012	File No.01/84/50/416/AM-09/DES-V		
Ratification of input output norms against Advance Authorisation No. 0510232635 dated 16.12.2008.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/06/2012-13/Hosy., dated 12.04.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies top made of 92% Cotton 8%	3000 Nos.	92% Cotton 8% stretch	1395 Kgs.
	stretch printed knitted fabric, GSM-		printed knitted fabric,	(@ 465
	225+/-10% (Style No.		GSM-225+/-10%	grams per
	AS215858/AS216127/AS216128			piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.03	M/s Richa Global Exports Pvt. Ltd., New Delhi	
NC 01/AM-13, dt.12.04.2012	File No.01/84/50/339/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No. 0510314941 dated 18.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

(20)

Case No.04	M/s Richa & Co., New Delhi	
NC 01/AM-13, dt.12.04.2012	File No.01/84/50/337/AM-12/DES-V	
Ratification of input output norms against Advance Authorisation No.0510315020 dated 19.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, details of ladies trousers to decide the import requirement, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

(21)

Case No.05	M/s Richa & Co., New Delhi	
NC 01/AM-13, dt.12.04.2012	File No.01/84/50/336/AM-12/DES-V	
Ratification of input output norms against Advance Authorisation No.0510314945 dated 18.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

	S.No.	Export Product	Export	Import item	Quantity	
			Quantity		allowed	
ſ	1.	Ladies Jacket made of 100% Linen	1840 Nos.	100% Linen dyed woven	4430	Sq.
		dyed woven fabric, GSM-193+/-		fabric, GSM-193+/-10%	meter	
		10%, Style No.IC204586				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.06	M/s Orient Craft Ltd., Gurgaon		
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/310/AM-12/DES-V		
Re-fixation of ad-hoc norms in respect of Annual Advance Authorisation No.0510264383 dated			
14.05.2010 under para 4.7 of HBP.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager, Commercial present before the NC on behalf of the firm. Accordingly, Committee after observing the drawing, design and sample present before the Committee and after deliberations in consultation with representatives of technical authorities present in the

meeting decided to change the ad-hoc norms of Cushion Cover in place of already ratified in its meeting No.46/12, held on 23.2.2012, the Advance Authorization issued in this case as detailed below:-

S	S.No.	Export Product	Export	Import item	Quantity	
			Quantity		allowed	
1	- •	Cushion cover 42 CMX42	1 pc.	82% Rayon 18% Silk Velvet Dyed	0.56	Sq.
		CM		fabric, width 44", GSM-180+/-	meter	per
				10%	piece.	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

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	Case No.07	M/s Indorama Synthetics (India) Ltd. Nagpur		
	NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/248/AM-12/DES-V		
	Ratification of input output norms in respect of Advance Authorization No.5010000992 dated			
	05.10.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

<u>(24)</u>

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	Case No.08	M/s Aristo Texcon Pvt. Ltd., Kolkata	
	NC 01/AM-13, dt. 12.04.2012	File No.01/85/50/91/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0210163425 dated			
	09.08.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Sandeep Sharma, Director of the applicant firm, present before the Committee. Mr. Sharma presented the samples before the NC, give details of the export product and intimate the manufacturing process of the export product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Hollow Fibre Mattress conjugate and low melt.	470 Nos.	Polyester staple fiber low melt, Fiber 4Dx51MM TPA processing	1625 Kgs.
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Non-silicon TPA processing	3360 Kgs.
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Silicon TPA processing	225 Kgs.
2.	Pillow conjugate and low melt	7440 Nos.	Polyester staple fiber low melt, Fiber 4Dx51MM TPA processing	1625 Kgs.
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Non-silicon TPA processing	3360 Kgs.
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Silicon TPA processing	225 Kgs.
3.	Orthopaedic Mattress conjugate and low melt.	1480 Nos.	Polyester staple fiber low melt, Fiber 4Dx51MM TPA processing	1625 Kgs.
			Polyester staple fiber semi dull raw white conjugate	3360 Kgs.

			15Dx64MM Non-silicon TPA processing Polyester staple fiber semi dull raw white conjugate 15Dx64MM Silicon TPA processing	225 Kgs.
4.	Quilt conjugate and low melt	3720 Nos.	Polyester staple fiber low melt, Fiber 4Dx51MM TPA processing Polyester staple fiber semi dull	
			raw white conjugate 15Dx64MM Non-silicon TPA processing	
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Silicon TPA processing	225 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.09	M/s Advance Syntex Pvt. Ltd., Vadodara	
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/286/AM-12/DES-V	
Ratification of Advance Authorization No.3410032103 dated 04.11.2011 under para 4.7 of HBP.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and consider the request of applicant firm for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 17.05.2012 for personal hearing.

(26)

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Case No.10	M/s A.S. Marimuthu, Madurai

NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/349/AM-12/DES-V	
Ratification of Advance Authorization No.3510037357 dated 25.01.2012 under para 4.7 HBP.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the technical literature, supplier's recipe, justification note and flow chart of the export product to consider the proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(27)

Case No.11	M/s Superhouse Ltd. Kanpur
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/185/AM-11/DES-V
Ratification of input output norms against Advance Authorization No.0610018666 dated 05.08.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical error in the minutes of NC meeting No.51/AM-11, held on 17.03.2011 in this case and the contents mentioned on export column was incomplete. With the approval of Chairman, NC-V Committee, the contents on export item has been corrected and the applicant firm/RLA has been informed accordingly vide DGFT letter dated 29.03.2012. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(28)

Case No.12	M/s Jiva Design Pvt., Ltd., Faridabad	
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/115/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510216003 dated		
08.02.2008.		

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 17.05.2012.

(29)

Case No.13	M/s Masterlal Fabrichem Pvt. Ltd., Mumbai

NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/168/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0310642424 dated		
15.07.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.05.2012.

(30)

Case No.14	M/s B.L. International, New Delhi	
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/115/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510296568 dated		
14.07.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/55/2011-12/Hosy., dated 09.04.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies blouse made of 100% Silk	1573 Nos.	100% Silk Satin fabric,	2.76 Sq	Į.
	Satin fabric, GSM-69+/-10%,		GSM-69+/-10%, Width-	meter pe	r
	Width-44/45, Style-EG972W11		44/45	piece	
2.	Ladies blouse made of 100% Cotton	3066 Nos.	100% Cotton Y/D double	3.06 Sq	Į.
	Y/D double cloth fabric,		cloth fabric,	meter pe	r
	40SX40S/120X90, GSM-110+/-		40SX40S/120X90,	piece	
	10%, Width-57/58, Style-		GSM-110+/-10%,		
	EG989W11		Width-57/58		

The GSM should match in both import and export.

(31)

Case No.15 M/s Inmarco Industries Pvt. Ltd., Mumbai		
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/292/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0310664311 dated		
09.11.2011.		

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.05.2012.

(32)

Case No.16	M/s Stand21 Exports (India) Pvt., Ltd., Chennai	
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/275/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No.0410130839 dated 24.11.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.05.2012.

(33)

	(33)		
	Case No.17	Ref. from PC-IV(B) Section, Council for Leather Exports,	
Chennai		Chennai	
	NC 01/AM-13, dt. 12.04.2012	File No.01/84/162/175/AM-12/DES-V	
	Clarification sought as to whether "Deer/Cow Leather Shoes for Gents" are covered under Sl. No.9 of		
	the Product Group "Leather and Leather Products" of the DEPB rate schedule.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export product is leather shoe meant for men. The Committee is of the view that one to one matching in DEPB description is impossible. In the clarification, DEPB description also be included. Therefore, the Committee recommended that DEPB Committee to consider this case.

(34)

Case No.18 M/s Niyaz Apparels, Chennai	
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/100/AM-02/DES-V
Ratification of input output norms in re	spect of Advance Authorization No.0410026211 dated
09.05.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and seen the sample supplied by the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/04/2012-13/Hosy., dated 12.04.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Men's short made out of 100%	22,680	100% Nylon Full Dull	1.70	Sq.
	Nylon Full Dull Perfecta Plus Cotton	Nos.	Perfecta Plus Cotton like	meter	per
	like rapid dyed fuso fabric and 100%		rapid dyed fuso fabric	piece	
	Polyester Mesh fabric		100% Texturised	0.93	Sq.
			Polyester Mesh fabric	meter	per
				piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(35)

Case No.19	M/s T.W. Exports Pvt., Ltd., New Delhi		
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/080/AM-07/DES-V		
Re-fixation of input output norms against Advance Authorization No.0510182358 dated 17.05.2006.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

(36)

Case No.20	M/s Chelsea Mills, New Delhi

NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/200/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510294211 dated		
21.06.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical errors in the minutes of NC meeting No.43/AM-12, held on 02.02.2012 in this case and the Style Nos. mentioned in export items No.2, 3 & 4 and GSM mentioned in import item No.3 was incorrect. With the approval of Chairman, NC-V Committee, the necessary correction has been made in export and import items and the applicant firm/RLA has been informed accordingly vide DGFT letter dated 28.03.2012. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(37)

Case No.21	M/s Pashupati Acrylon Ltd.	
NC 01/AM-13, dt. 12.04.2012	File No.01/82/162/789/AM-12/DES-V	
Amendment in Advance Authorization No.0510311082 dated 13.12.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export product is chemical. Therefore, the Committee has decided to transfer this case to DES-IV (Norms Committee-IV) for their consideration and necessary action as ad-hoc norms of Chemicals items are being dealt by them.

(38)

Case No.22 M/s Finproject India Pvt., Ltd., Mumbai	
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/144/AM-12/DES-V
Ratification of input output norms in re 24.08.2011.	spect of Advance Authorization No.1310036488 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

1.	Eva Sole footwear	22,000	Eva-ethylene vinyl acetate	25,000 Kgs.
		Kgs.	copolymers	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No.23	M/s Arvind Ltd., Ahmedabad	
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/143/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0710080780 dated		
20.07.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given style number of export product in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION J-275, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's/Ladies	7554 Nos.	98.5% Cotton 1.5% spandex	16,996.5 Sq. meter
	Denim trousers		denim fabric, GSM-300+/-10%	(@ 2.25 sq. meter
				per piece)
			70% Polyester 30% cotton	1660 Sq. meter
			woven lining fabric for pockets	
			on net to net basis	
			Metal zippers on net to net basis	7544 Nos.
			Metal rivets on net to net basis	45264 set
			Trimmings inter-lining non woven	957 yard
			fusible on net to net basis	-
			Trimmings hook & bar on net to	7544 set
			net basis	

The GSM should match in both import and export.

(40)

Case No.24	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu		
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/54/AM-11/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0410112706 dated			
26.03.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.
